

(ii) (a) Fortieth Annual Report and Accounts of the Indian Standards Institution (now Bureau of Indian Standards), New Delhi, for the year 1986-87, together with the Audit Report on the Accounts.

(b) Review by Government on the working of the Institution. [Placed in Library. See No. LT-5212/87 for (a) and (b)].

**I. Pulses, Edible oilseeds and Edible oils  
(storage control) (Second Amendment)  
Order, 1987.**

**II. Pulses, Edible oilseeds and Edible oils  
(Storage Control) Third Amendment  
Order, 1987.**

**III. Pulses, Edible oilseeds and Edible oils  
(Storage Control) Fourth Amendment  
Order, 1987.**

SHRI H. K. L. BHAGAT: Sir, I also beg to lay on the Table a copy each (in English and Hindi) of the following Notifications of the Ministry of Food and Civil Supplies (Department of Civil Supplies), under subsection (6) of section 3 of the Essential Commodities Act, 1955:—

(i) S.O. No. 833(E), dated the 18th September, 1987, publishing the Pulses, Edible Oilseeds and Edible Oils (Storage Control) (Second Amendment) Order, 1987.

(ii) S.O. No. 983(E), dated the 12th November, 1987, publishing the Pulses, Edible Oilseeds and Edible Oils (Storage Control) Third Amendment Order, 1987

(iii) S.O. No. 992(E), dated the 18th November, 1987, publishing the Pulses, Edible Oilseeds and Edible Oils (Storage Control) Fourth Amendment Order, 1987.  
[Placed in Library. See No. LT-5137187 for (i) to (iu)].

**Rice-Milling Industry (Regulation  
and Licensing) (Second Amendment)  
Rules, 1987**

SHRI H. K. L. BHAGAT: Sir, I also beg to lay on the Table a copy (in English and Hindi) of the ministry of Food and Civil Supplies (Department of Food) Notification G.S.R. No. 935(E), dated the 25th November, 1987, publishing the Rice-Milling Industry (Regulation and Licensing) (Second Amendment) Rules, 1987, under sub-section (4) of the section 22 of the Rice-Milling Industry (Regulation) Act, 1958. [Placed in Library. See No. LT-5209187].

**I. Report and Accounts (1986-87) of  
the Neelachal Ispat Nigam Limited,  
Bhubaneswar and related papers.**

**II. Report and Accounts (1986-87) of  
the Metallurgical and Engineer-  
ing Consultants (India) Limited,  
Ranchi (Bihar) and related Pa-  
pers.**

THE MINISTER OF STEEL AND MINES (SHRI M. L. FOTEDAR): Sir, I beg to lay on the Table, under sub-section (1) of section 619A of the Companies Act, 1956, a copy each (in English and Hindi) of the following papers:—

(i) (a) Fifth Annual Report and Accounts of the Neelachal Ispat Nigam Limited, Bhubaneswar, for the year 1986-87, together with the Auditors' Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(b) Review by Government on the working of the Nigam.

[Placed in Library. See No. LT-5162/87 for (a) and (b)].

(ii) (a) Fourteenth Annual Report and Accounts of the Metallurgical and Engineering Consultants (India) Limited, Ranchi (Bihar), for the year 1986-87, together with